

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 14th July, 2015.

No. LJ(A) 77/2000/Pt/152 – For the purpose of the Rules for the Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and of the Khasi Syiemship (Administration of Justice) Order, 1950, the Governor of Meghalaya, with the approval of the Hon'ble High Court of Meghalaya, is pleased to appoint Shri D.S. Marbaniang, Judicial Officers, as the Assistant to Deputy Commissioner, East Khasi Hills District and further under rule 17 and paragraph 4(2) of the aforesaid rules and orders, invest him with the powers of the Judicial Magistrate of the First Class as defined in the Code of Criminal Procedure, 1973 within the East Khasi Hills District with effect from the date of joining.

This supersedes all earlier notification's issued under aforesaid provisions within East Khasi Hills District.


(L.M. Sangma)

Secretary to the Government of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt/152-A

Dated, Shillong the 14th July, 2015.

Copy to :-

1. P.S. to Chief Minister for information of Hon'ble Chief Minister.
2. P.S. to Deputy Chief Minister, Law for information of Hon'ble Deputy Chief Minister.
3. The Advocate General, Meghalaya.
4. The Additional Advocate General's, Meghalaya.
5. The Registrar General, High Court of Meghalaya, Shillong. This has reference to his notification No. HCM/II/333/2013/1954 dated 10.07.2015.
6. The Accountant General (A&E), Meghalaya, Shillong.
7. The District & Sessions Judge, Shillong.
8. Shri D.S. Marbaniang, Judicial Magistrate 1st Class, Shillong.
9. The Director General of Police, Meghalaya, Shillong.
10. The Superintendent of Police (CBI/ACB), Shillong.
11. The Superintendent of Police, East Khasi Hills, Shillong.
12. Sub-Divisional Officer, Sohra (Civil) Sub-Division, Sohra
13. Chief Administrative Officer, office of the District & Sessions Judge, Shillong.
14. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
15. Government Pleader/ Public Prosecutor, Shillong.
16. Home (Police) Department).
17. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
18. All Deputy Commissioners.
19. Personnel (A) Department.
20. Law (B) Department.
21. Personal file of the officer.
22. DEO, Law Department.
23. Guard file.

By Order etc.,


Secretary to the Government of Meghalaya,
Law Department.
